

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.1440 of 2002

Allahabad this the 12th day of December, 2002

Hon'ble Mr.Govindan S. Tampi, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Raj Kumar Prasad S/o Late Sri Basudeo Lal C/o
Ranjan Sinha, 387/1, Kailashpuri, Mughal Sarai,
Distt.Chandauli.

Applicant

By Advocate Shri A.K. Mishra

Versus

1. Union of India through the General Manager, Eastern Railway, Fairlee Place, Kolkata.
2. Chief Personnel Officer, Eastern Railway, Fairlee Place, Kolkata-1.
3. Senior Divisional Personnel Officer, Mughal Sarai, Eastern Railway, Chandauli U.P.
4. Divisional Railway Manager, Mughal Sarai, Eastern Railway, Chandauli, U.P.
5. Sri Satrughan Singh, Ex.Station Master, "Mughal Sarai, Eastern Rly.Mughal Sarai, Chandauli.
6. Sri Gopen Chakraborty S/o Sri Noni Gopal Chakraborty C/o B.B. Chakraborty, 1, Kali Charan Ghosh Road, Sintthi, Calcutta.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr.Govindan S. Tampi, Member (A)

The relief sought for by the applicant in this O.A. is for consideration of the representation of the applicant in the light of Judgment and

order dated 03.04.2001 passed in O.A.No.570/94.

The learned counsel for the applicant states that what he immediately seek is only to consider and dispose of the representation in accordance with law. Shri K.P.Singh counsel for the respondents states that respondents shall consider the representation.

2. In view of the above we dispose of this O.A with the direction to the respondents to consider the pending representation of the applicant in accordance with law and pass a reasoned and speaking order within 3 months from the receipt of a copy of this order. Needless to say if applicant is still aggrieved he may file fresh O.A.

3. The O.A is accordingly disposed of.

Ah
Member-A

Madhy/

JG
Member-A